

(b) if so, the number of hectares of land required for the purpose; and

(c) whether it is a fact that Government of Tripura is ready to provide the required land ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) :

(a) to (c) The draft Seventh Five Year Plan prepared by the Tea Board envisages a programme of extension planting on 775 hectares in Tripura. It is learnt that the State Government of Tripura has already made available approximately 1200 hectares of land to the Tripura Tea Development Corporation for this purpose.

Foreign Collaboration

*523. SHRI HANNAN MOLLAH : Will the Minister of FINANCE be pleased to state :

(a) whether Government are now in favour of encouraging foreign collaboration including multinationals;

(b) if so, the guidelines and criterion for shift in policy;

(c) whether it is going to harm our indigenous industries; and

(d) if so, the reasons for resorting to such steps ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) to (d) Government's policy regarding foreign collaboration continues to be selective and this also has been reiterated in the Technology Policy Statement announced in January, 1983. Foreign collaborations are normally considered in areas where indigenous technology is not available and if the terms are reasonable.

Recovery of Gold from Toilet of Air India Boeing 747

*524. SHRI RAM BAHADUR SINGH : SHRI G. G. SWELL :

Will the Minister of FINANCE be pleased to state :

(a) whether 1200 total of gold worth Rs. 30 lakhs was recovered from the toilet of an Air India Boeing 747 on 22nd March, 1985 at the Sahar International Airport;

(b) if so, the details in this regard;

(c) whether any person has been arrested in this connection; and

(d) if so, the particulars thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) As a result of search by Customs of Air India aircraft which arrived from Dubai/Abu Dhabi on 22nd March, 1985, two cloth belts, with specially made compartments, were recovered from underneath the disposal tray placed inside the toilet room near the economy class. On examination, each cloth belt was found to contain 60 gold bars, totally weighing 1200 tolas and valued at Rs. 29.73 lakhs. The gold recovered has since been confiscated under the Customs Act, 1962.

(c) No, Sir.

(d) Does not arise.

Setting up of an Aluminium Research Centre at Nagpur

*525. SHRI BANWARI LAL PUROHIT : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether the Union Government propose to set-up an Aluminium Research Centre at Nagpur in Maharashtra;

(b) if so, whether the site for the said project has since been selected; and

(c) the time by which a final decision for starting the project is likely to be taken ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) Yes, Sir.

(b) As per the recommendations for the inter-ministerial steering group, Nagpur has been recommended as the most appropriate site for the location of the Aluminium Research, Development and Design Centre.

(c) The project will be started after approval by the Public Investment Board and the Government.

World Bank's Volume of Lending

*526. SHRI B. V. DESAI : Will the MINISTER of FINANCE be pleased to state :

(a) whether the World Bank's volume of lending in fiscal year 1985-86 is being pruned to \$ 10.5 billion;

(b) if so, whether this is \$ 2.8 billion less than the earlier estimated requirement of \$ 13.3 billion ;

(c) whether according to the reports the pruning has been done on the plea of inadequate projects to be financed;

(d) whether the U.S. is preparing the ground for opposing the Third World's demand for a general increase in the Bank's capital base; and

(e) if so, the extent to which it would hit India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) IBRD volume of lending for Fiscal Year 1985 (1st July 1984 to 30th June 1985) has been fixed within the range of \$ 10.5-11.5 billion as against the earlier projection of a range of \$ 12.6-13.3 billion.

(c) One of the reasons given is the lack of availability of projects.

(d) and (e) World Bank is considering the necessity of General Capital Increase and the matter is under active discussion. We are not aware of any particular country trying to oppose the need for GCI.

Ship-Breaking Industry.

3657. **SHRI R. ANNANAMBI :** Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether India is losing its importance in Shipping industry while other countries are making rapid strides in that field;

(b) whether the Metal Scrap Trade Corporation Ltd. has broken the back of the ship-breaking industry;

(c) whether the Metal Scrap Trade Corporation is to be scrapped and in place of this canalising body, an association of ship-breaking is to be formed to monitor the imports of scrap ship as per the policy guidelines framed by Union Government; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) :

(a) and (b) The total tonnage of ships supplied to the ship-breakers in India has been as follows :—

1979-80	91,615 LDT
1980-81	1,28,683 LDT
1981-82	1,96,654 LDT
1982-83	2,06,000 LDT
1983-84	4,32,520 LDT
1984-85	3,29,000 LDT (Provisional)

As a result of the initiative taken by the Government, the ship-breaking activity has increased in the country except for a marginal drop in the year 1984-85 due to lesser availability of ships of requisite tonnage for scrapping in the international market. MSTC, as a canalising agency has ensured imports of foreign flag ships for scrapping at competitive prices and their equitable distribution amongst the ship-breaking units in the country. Besides, MSTC has provided financial assistance in the shape of bill discounting facility and technical assistance to the ship-breaking industry.

(c) No, Sir.

(d) Does not arise.

Renewal of Multifibre Agreement Relating to Exports of Apparels and Textiles

3658. **SHRI BANWARI DAL BAIKWA :** Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) the position Government have adopted with respect to the renewal of the Multifibre Agreement relating to exports of apparel and textiles;

(b) whether Government have favoured adoption of global quotas in recent negotiation;

(c) if so, the reasons therefor; and

(d) the reasons why Government are not pressing for reversal of the discipline of 'GATT' for trade in apparel and textiles ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :